बीकानेर जिप्सम लिमिटेड

- * 432 श्रीमती लक्ष्मी कुमारी चूंडाबत: क्या इस्पात और खान मंत्री यह बताने की कृपा करेगे कि:
- (क) क्या यह सच है कि बीकानेर जिप्सम लिमिटेड का प्रबन्ध हाथ में लेने का प्रश्न सरकार के विचाराधीन हैं; और
- (ख) यदि हा, तो इस सम्बन्ध मे कब तक निर्णय किये जाने की सम्भावना है?

† [BIKANER GYPSUM LTD.

- 432. SHRIMATI LAKSHMI KUMARI CHUNDAWAT. Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that the question of taking over the management of the Bikaner Gypsum Limited is under the consideration of Government; and
- (b) if so, by when a decision is likely to be taken thereon?]

इस्पात श्रीर खान मंत्रालय में राज्य मंत्री (श्री शाह नवाज खाँ) : (क) श्रीर (ख) जानकारी एकत्रित की जा रही है श्रीर सभा पटल पर रखी जाएगी।

† [THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN): (a) and (b) The information is being collected and will be laid on the Table of the House.]

SETTING UP OF PANEL TO REVIEW BONUS ISSUE

433. DR. Z. A. AHMAD: Will the

Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether Government have under consideration any proposal to set up a panel to consider the question of raising minimum bonus; and
 - (b) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHA-DILKAR): (a) A Committee has already been constituted to review the operation of the Payment of Bonus Act, 1965.

(b) A copy of Resolution showing the composition and terms of reference was placed on the Table of the Sabha on 12 5,1972

DUTTA CENTRAL KAJORA COLLIERY

434, SARDAR AMJAD ALI: SHRI KALYAN ROY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state;

- (a) what steps have been taken by Government against the Management of the Dutta Central Kajora Colliery in West Bengal for continuous illegal lock-out; and
- (b) what is the total period of lockout of the colliery?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR). (a) The continuance of the lock out in the colliery was prohibited by Government's order dated 2 8 67. Thereafter the Management was prosecuted under S 24 (1) (11) of the Industrial Disputes Act, 1947, for continuing the lock out in spite of the prohibition order.

(b) The colliery continues to be under lock-out since 8 7,67.

^{† []} English translation.